

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

O.A. No.021/00905/2017

Date of Order :12.04.2019.

Between :

D.Sammakka, w/o Venkataiah,
Age:62 yrs, Occ:Housewife,
r/o 8-53, Kadipikonda, Hanamkonda.Applicant

And

1. The Union of India, rep., by the
General Manager, South Central Railway,
Secunderabad.
2. The Senior Divisional Personnel Officer,
South Central Railway, Secunderabad.
3. The Divisional Railway (P),
South Central Railway, Secunderabad.
4. The Senior Section Engineer (P.Way),
Central, South Central Railway, Kazipet. Respondents

Counsel for the Applicant Mrs.S.Anuradha

Counsel for the Respondents Mr.D.Madhava Reddy, SC for Rlys.

CORAM:

**THE HON'BLE MR.JUSTICE L.NARASIMHA REDDY, CHAIRMAN
THE HON'BLE MRS.NAINI JAYASEELAN, MEMBER (ADMN.)**

ORAL ORDER

(As per Hon'ble Mr.Justice L.Narasimha Reddy, Chairman)

In view of the orders passed in OA.No.1394/2014, no separate orders are required to be passed in this OA.

2. Accordingly, the OA stands disposed of in terms of the said order.

There shall be no order as to costs.

Sd/-

Sd/-

(NAINI JAYASEELAN)
MEMBER (ADMN.)

(JUSTICE L.NARASIMHA REDDY)
CHAIRMAN

Dated: this the 12th day of April, 2019
Dictated in the Open Court

Dsn.